

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 306/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.03.2021**

Name of the Company: Labdhi International Pvt Ltd  
V/s  
Gorgeous Extrusion Technik Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

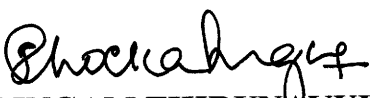
In accordance with recent order issued by the Hon'ble Principal Bench, henceforth, all the matters pertaining to Indore bench are to be listed and attended by Court No. 2 on Thursdays and Fridays of every week. Due to this development, the matters of Court No. 2 of Ahmedabad bench already adjourned and listed today are also taken up for passing appropriate order.

Ms. Sakshi Raheja, advocate, appeared on behalf of the Petitioner.

Ms. Khyati Punjabi, advocate, appeared on behalf of advocate, Mr. Mohit Gupta for the Respondent and requesting for time to which the advocate for the Petitioner has objected.

The prayer is allowed.

List the matter on 27.04.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**  
Dated this the 19th day of March, 2021

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**